

Annexure-3

Name of the corporate debtor: TIRUPATI JUTE INDUSTRIES LTD.; Date of commencement of liquidation: 13-02-2019; List of stakeholders as on: 06-12-2022

List of operational creditors (Workmen)

(Amount in ₹)

Sl. No.	Name of authorised representative, if any	Name of workman	Identification No.	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
				Date of receipt	Amount claimed	Total amount of claim admitted	Amount of claim for the period of twenty-four months preceding the liquidation commencement date	Nature of claim	% share in total amount of claims admitted					
1	M.NAGESHWAR RAO	NA		16-05-2019 Delayed submission condoned by NCLT Order dt.25-07-2019	10,51,830.00	10,51,830.00	-	for regular wages & encashable benefits dues					Illustrative list of documents required for each worker under Regulation 19 of IBBI(Liquidation Process) Regulations,2016- (1) last pay slip (2) appointment and termination letter (3) trade union membership proof (4) detailed calculation of claim amount (5) bank account details and AADHAR, PAN details, identity card of the factory (6) authorization to trade union leader to file the claim. on his/her behalf (7) correspondence with the corporate debtor by the worker/employee claiming dues (8) order by any court or judicial forum	
					10,47,37,688.00	10,47,37,688.00	-	for accrued gratuity						
				TOTAL	10,57,89,518.00	10,57,89,518.00	-		17.60	-	-	-		-
2	AMARNATH MISHRA	NA		16-05-2019 Delayed submission condoned by NCLT Order dt.25-07-2019	7,80,434.00	7,80,434.00	-	for regular wages & encashable benefits dues					Illustrative list of documents required for each worker under Regulation 19 of IBBI(Liquidation Process) Regulations,2016- (1) last pay slip (2) appointment and termination letter (3) trade union membership proof (4) detailed calculation of claim amount (5) bank account details and AADHAR, PAN details, identity card of the factory (6) authorization to trade union leader to file the claim. on his/her behalf (7) correspondence with the corporate debtor by the worker/employee claiming dues (8) order by any court or judicial forum	
					37,64,565.00	37,64,565.00	-	for accrued gratuity						
				TOTAL	45,44,999.00	45,44,999.00	-		0.76	-	-	-		-
3	MD. MASUD ALI	NA		16-05-2019 Delayed submission condoned by NCLT Order dt.25-07-2019	62,46,042.00	62,46,042.00	-	for accrued gratuity	1.04				Illustrative list of documents required for each worker under Regulation 19 of IBBI(Liquidation Process) Regulations,2016- (1) last pay slip (2) appointment and termination letter (3) trade union membership proof (4) detailed calculation of claim amount (5) bank account details and AADHAR, PAN details, identity card of the factory (6) authorization to trade union leader to file the claim. on his/her behalf (7) correspondence with the corporate debtor by the worker/employee claiming dues (8) order by any court or judicial forum	
					AGGREGATE	11,65,80,559.00	11,65,80,559.00							

NOTE:The Liquidator shall revise the amounts of claims admitted, when he comes across additional information warranting such revision.